

# **The Goa Staff Selection Commission (Amendment) Bill, 2024**

**(Bill No. 12 of 2024)**

**A**

**BILL**

further to amend the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019).

BE it enacted by the Legislative Assembly of Goa in the Seventy-fifth Year of the Republic of India as follows:-

1. **Short title and commencement.**— (1) This Act may be called the Goa Staff Selection Commission (Amendment) Act, 2024.

(2) It shall be deemed to have come into force on the 31<sup>st</sup> day of October, 2023.

2. **Amendment of section 7.**— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019), in sub-section (8), for the existing proviso, the following shall be substituted, namely:-

“Provided that where advertisements for filling up of the sub-ordinate services/posts were issued prior to the 8th day of January, 2022, the concerned Department may conduct examination and complete the selection process of such sub-ordinate services/posts not later than 30<sup>th</sup> day of April, 2024.”.

3. **Repeal and savings.**— (1) The Goa Staff Selection Commission (Second Amendment) Ordinance, 2023 (Ordinance No.4 of 2023) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.

## **STATEMENT OF OBJECTS AND REASONS**

The Bill seeks to amend section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) so as to further extend the time limit upto 31<sup>st</sup> day of April, 2024 for the Departments to complete the process of conduct of the examination and selection for filling up of the posts where advertisements were issued prior to 8<sup>th</sup> day of January, 2022, but the process of conduct of the examination and selection for filling up of the posts has not completed.

The Bill also seeks to repeal the Goa Staff Selection Commission (Second Amendment) Ordinance, 2023 (Ordinance No.4 of 2023) promulgated by the Governor of Goa on 31/10/2023.

This Bill seeks to achieve the above objects.

## **FINANCIAL MEMORANDUM**

No Financial implications are involved in this Bill.

## **MEMORANDUM REGARDING DELEGATED LEGISLATION**

No delegated legislation is envisaged in this Bill.

Assembly Hall,  
Porvorim  
February 2024

**DR. PRAMOD SAWANT**  
Hon. Chief Minister, Goa.

Assembly Hall,  
Porvorim-Goa  
February 2024

**NAMRATA ULMAN**  
Secretary (Legislature)

**ANNEXURE**

Extract of the Section 7 of the Goa Staff Selection Commission Act, 2019

**Amendment of section 7.**— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) after sub-section (7), the following sub-section shall be inserted, namely:—

“Provided that where advertisements for filling up of the sub-ordinate services/posts were issued prior to the 8th day of January, 2022, the concerned Department may conduct examination and complete the selection process of such sub-ordinate services/posts not later than 31<sup>th</sup> day of October, 2023.”.

Assembly Hall,  
Porvorim-Goa.

NAMRATA ULMAN  
Secretary (Legislature)

February 2024